

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

36. C.P. (IB)/1229(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **01.05.2024**

Name of the Party: IDBI Bank Ltd (Through Resolution
Professional Mr. Indrajit Mukherjee)
Vs
Mrs. Pratibha Shivaji Ganage

Section 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Mr. Manish Jha, Ld. Counsel for the Financial Creditor present through virtual mode.
2. Ld. Counsel submits that the Resolution Professional's Report is under scrutiny.
3. The Registry is directed to issue notice to the Personal Guarantor intimating the next date of hearing and to place on record the tracking report alongwith notice before the next date of hearing.
4. The Personal Guarantor is directed to file reply within two weeks from the date of receipt notice after duly serving a copy to the other side, at least two days in advance before the next date of hearing.
5. Post this matter on **07.06.2024** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)